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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Review Application No.65/8 of 94.

in

O.A.No.246 of 1994

Union of India vs. Vinod Kumar

Coram: Hon'ble Mr. Justice R.K.Varma, V.C.

Hon'ble Miss Usha Sen, Member (A)

ORDER

Hon'ble Mr. Justice R.K.Varma, Vice Chairman

Miscellaneous application for review of the order dated 25.2.94 passed in O.A.No.246 of 94 filed by the Union of India respondents in the O.A.

We have perused the order under review and the review application, we do not see any error apparent on face of the record so as to justify interference in review. The present applicants of the review application No.65/8/94, who are respondents in the O.A., have been directed by the order under review that in case the petitioner-employee has acquired the temporary status, his services should not be terminated, otherwise than in due course of law. No prejudice can be complained of by this direction so as to seek review of this direction.

This review application being without merit, is dismissed summarily. The application No.2047 of 94 for condoning the delay is also dismissed.

Usha Sen
(Miss Usha Sen)
Member (A)

R.K.Varma
(Justice R.K.Varma)
Vice Chairman